

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,
MUMBAI

C.P. (IB)-461/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2018**

NAME OF THE PARTIES: Raysons Sand-Chem Pvt. Ltd.

v/s.

Birla Precision Technologies Ltd.

SECTION 8 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

3. C.P. (IB)-461/(MB/2018)

The counsel for applicant present. There is no representation on the side of the respondent. It is reported by the counsel for the applicant that the application copy has already been served on the respondent and undertakes to file proof of service on the next date of adjournment. However since there is no representation from the side of the respondent, equity demands with another notice be ordered.

The counsel for the applicant is directed to issue one more notice clearly indicating the next date of hearing and also making it clear that in the event the respondent does not appear on the next date of hearing the matter will be heard and appropriate orders will be passed on merits.

List this matter on 23.07.2018.

Sdl-

V. NALLASENAPATHY
Member (Technical)

Sdl-

BHASKARA PANTULAMOCHAN
Member (Judicial)